

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI**

Policy Circular No. 47 (RE-2005)/2004-09

Dated, the 8th February, 2006

Subject : Import of products containing HCFC - 22 (R-22) gases.

The import of products containing HCFC - 22 (R-22) gas is free under the ITC (HS) Classification of Export and Import Items. However, the ODS Rules, 2000 stipulate that a license is required for such imports.

It has been decided that until such time this anomaly is sorted out, licenses for import of products containing HCFC - 22 gas will be issued by the Directorate General of Foreign Trade in cases where clearances have been given by the Ministry of Environment and Forest.

The industry is, therefore, advised to file their application for import licenses for products containing HCFC - 22 gas. These applications will be considered for issuance of licenses based on the advise of the Ministry of Environment and Forest.

This issues with the approval of DGFT.

**(Pratima Dikshit)
Joint Director General of Foreign Trade**

(Issued from F.No. 01/93/180/1036/AM-99/PC-I(A))